

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 869/TL/2025

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 with respect to Transmission Licence to Mandsaur I RE Transmission Limited.

Petitioner : Mandsaur I RE Transmission Limited (MRETL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 870/AT/2025

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to Transmission System being established by Mandsaur I RE Transmission Limited (a 100% wholly owned subsidiary of Powergrid Corporation of India Limited).

Petitioner : Mandsaur I RE Transmission Limited (MRETL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **20.11.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Rohit Jain, MRETL
Ms. H K Madhulika Murthy, PFCCCL
Shri Yogeshwar, CTUIL
Ms. Priyansi, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed for the grant of a transmission licence to establish the inter-state transmission system, viz., "Augmentation of transformation capacity and Implementation of line bays at Mandsaur S/s for RE Interconnection" ('the Project') and for adoption of transmission charges in respect of the Project as discovered pursuant to the tariff-based competitive bidding process. The representative further submitted that the Petitioner has also duly complied with all the requirements under the Transmission Licence Regulations.



2. Considering the submissions made by the representative of the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter.

(c) BPC, PFCCIL was directed to submit, on an affidavit within a week, the comparison of levelized tariff quoted by the bidder vis-a vis levelised tariff worked out as per CERC Tariff Regulations on the basis of the capital cost as assessed by CEA/CTUIL as the benchmarking capital cost of CERC norms, the recommendation of the cost committee along with cost estimate, and the complete evaluation report including the number of bidders at the RFQ and RFP stages with quotes, the evaluation of the bids by the BEC on technical as well as financial parameters, along with the minutes.

3. The Petitions will be listed for hearing on **11.12.2025**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)